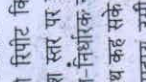


करना है। राज्य में फिल्म की शूटिंग होने पर विशेष खर्च अथवा बोली से अलग खर्चा नहीं दिया जाएगा। अनदान भी दिया जाएगा। खरीद अथवा बोली से अलग खर्चा ज़ा सकता है।

राज्यसभा चुनाव की मुगबुगाहट शुरू



कैलाश शर्मा

राजस्थान में राज्यसभा चुनाव की सुगुनाट शुरू हो गई है। राज्य सभा के तीन सदस्यों विजय गोयल, नारायण लाल पंचायी और रामनारायण डूडी का कार्यकाल 9 अप्रैल 2020 को समाप्त हो रहा है। ये तीनों ही भारतीय जनता पार्टी से राज्यसभा के लिए चुने गये हैं। विजय गोयल मूलतः दिल्ली के हैं और नारायण लाल पंचायी व रामनारायण डूडी राजस्थान के पारवाड़ से हैं। अब राजस्थान विधानसभा में जो विधायकों की कुल संख्या पार्टी-गणित पर आधारित है, उस हिसाब से भारतीय जनता पार्टी एक प्रत्याशी को राज्यसभा के लिए भेज सकती है और कांग्रेस दो को। वैसे ख़ास बात यह है कि राज्यसभा पहुंचने के लिए लॉबींग का मिशनमाला शुरू हो गया है।

कांग्रेस की जहाँ तक बात है, वहाँ दिलचस्प स्थिति है। कांग्रेस से दो लोगों को चुना जाना है। कांग्रेस की नेशनल पॉलिटिक्स में राजस्थान से देवढा बहने के लिए प्रियंका गांधी का नाम भी बहुत चर्चा में है और विगत दिनों वे प्रदेश के पुराने नेता जुबेर खान के एक पारिवारिक अयोधन में जयपुर आई थी। हालाँकि प्रियंका गांधी का नाम मध्यप्रदेश और छत्तीसगढ़ से ऑपरेट हो रहा है। मध्यप्रदेश कांग्रेस दिवजय सिंह और ज्योतिरादित्य सिंधिया के नाम यदि आगे बढ़ाते हैं, तो फिर प्रियंका गांधी का नाम राजस्थान से आ सकता है। प्रियंका गांधी का नाम राजस्थान से आने के बाद फिर केवल एक सीट बचती है, उस पर मुख्यमंत्री अशोक गहलोत ही निर्धारित करेंगे कि क्या किया जाये। यूँ पहले तो नाम राजस्थान के कांग्रेस प्रभारी अविनाश पांडे का भी चला था, लेकिन जिस प्रांत के प्रभारी हों उसी प्रांत से राजस्थान के लिए भेजा जाना एक गलत परंपरा साबित हो सकती है, इस कारण अविनाश पांडे का नाम अटक सकता है। ऐसे में कुछ अन्य नाम भी अपने लिए लॉबींग कर रहे हैं।

इसमें सबसे पहला नाम गोमेश्वर डडी का है जो कि विगत

वक्तुं बतार्येगा ।

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ARKAY INTERNATIONAL FINSEC LIMITED	
Relevant Particulars	
1. Name of corporate debtor	ARKAY INTERNATIONAL FINSEC LIMITED
2. Date of incorporation of corporate debtor	September 22, 1995
3. Authority under which corporate debtor is incorporated/registered	Companies Act /Registrar of Companies, Rajasthan, Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U07120R1995PL0010776
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 123, Stock Exchange Building, Malviya Nagar, Jaipur-302017 (Raj)
6. Insolvency commencement date in respect of corporate debtor	February 14, 2020
7. Estimated date of closure of insolvency resolution process	August 12, 2020
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Vyendra Bangar BB/1PA-002/IP-NO0688/2018-19/12205
9. Address and e-mail of the interim resolution professional as registered with the Board	103A, Shyam Anukampa, C-11, Ashok Marg, C-achern, Jaipur-Raj-1, bangarv@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	103A, Shyam Anukampa, C-11, Ashok Marg, C-achern, Jaipur-Raj-1, bangarv@gmail.com
11. Last date for submission of claims	March 03, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Arkay International Finsec Ltd. on February 14, 2020.

The creditors of M/s Arkay International Finsec Ltd. are hereby called upon to submit their claims with proof on or before March 03, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
VJENDRA BANGAR
IBBI/1PA-002/IP-NO0688/2018-19/12205

Date: February 21, 2020
Place: Jaipur

DHFL DEWAN HOUSING FINANCE CORPORATION LIMITED

National Office: HDIL Towers, B-Wing, 6th & 8th Floor, Anant Kanekar Marg, Bandra (East), Mumbai - 400 051.
Branch office: DHFL, Dreams Mall, First Floor, L.B.S Marg, Bhandup (West), Mumbai - 400078

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Dewan Housing Finance Corporation Ltd. (DHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to DHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to DHFL by the said Borrower(s) respectively.

Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount With NPA date	Description of secured asset (Immovable property)
(LC No. 00001803 of Bikaner Branch) Pawan Kumar Mahnot (Borrower) Premilata Mahnot (Co Borrower 1) Divya Jain (Guarantor 1)	19-11-2019/ ₹ 4,57,674/- (Four lakh Fifty Seven Thousand Six Hundred Seventy Four) NPA (01-09-2019)	Patta No. 250 Mohalla Sutharan Village Udasar Bikaner Bikaner Rajasthan- 334001
(LC No. 00000332 of Bhiwadi Branch) Sataya Prakash Singh (Borrower) Pratima (Co Borrower 1)	19-11-2019/ ₹ 24,09,172/- (Twenty Four lakh Nine Thousand One Hundred Seventy Two) NPA (01-09-2019)	D-156, 1st Floor Aashiana Bageecha Alwar Bypass Road, Bhiwadi Rajasthan- 301019
(LC No. 00042362 of Jaipur- MI Road Branch) Ashish Kumar (Guarantor 1)	19-11-2019/ ₹ 3,12,307/- (Three lakh Twelve Thousand Three Hundred Seven) NPA (01-09-2019)	F 135 1st Floor Block F Pari Residency Vill Chak Harbanspura Teh Sanganeer Nr Patrakar Colony Mansarovar Jaipur Rajasthan- 302020
(LC No. 00003957 of Jodhpur Branch) Daya Ram Parjapat (Borrower) Balaki Devi (Co Borrower 1) Pankaj Kumar (Co Borrower 2)	19-11-2019/ ₹ 13,28,287/- (Thirteen lakh Twenty Eight Thousand Two Hundred Eighty Seven) NPA (01-09-2019)	Prajapto Ka Was, Badala Chowk, Ward No 13, Jasol Barmer Rajasthan- 344022
(LC No. 00004413 of Jodhpur Branch) Sanjay Kumar (Borrower) Rekha Devi (Co Borrower 1)	19-11-2019/ ₹ 11,29,556/- (Eleven lakh Twenty Nine Thousand Five Hundred Fifty Six) NPA (01-10-2019)	Khasara No 2306/383, Plot No 01, Devandi Road, Gurudev Nagar Colony, Gurudev Nagar Siwana Barmer Rajasthan- 344044
(LC No. 00043067 of Jaipur- MI Road Branch) Mohammed Akbar Hussain (Borrower) Sabina Begum (Co Borrower 1)	19-11-2019/ ₹ 27,92,789/- (Twenty Seven lakh Ninety Two Thousand Seven Hundred Eighty Nine) NPA (01-09-2019)	Flat No. 504, Fifth Floor, Plot No.07 Gurupragna Sumeru, green Triveni Residential Flats Scheme, Villa Neendar, Sikar Road, Jaipur Jaipur Rajasthan- 302029
(LC No. 00043289 of Jaipur- MI Road Branch) Peeyush Sahu (Borrower) Neha Sahu (Co Borrower 1)	19-11-2019/ ₹ 43,49,779/- (Forty Three lakh Forty Nine Thousand Seven Hundred Seventy Nine) NPA (01-10-2019)	Flat No. 103, 1st Floor, B-block Gurupragna Sumeru Green Triveni, Vill Neendar Amer, Jaipur Jaipur Rajasthan- 302018
(LC No. 00016312 of Jaipur- Vaishali Branch) Rohitash Soni (Borrower) Sheela Kumari Soni (Co Borrower 1)	19-11-2019/ ₹ 14,29,130/- (Fourteen lakh Twenty Nine Thousand One Hundred Thirty) NPA (01-09-2019)	Plot No-A-208, Flat No-F-4, First Floor Vill-Jalchandpura Niwaru Road Jaipur Jaipur Rajasthan- 302012
(LC No. 00001145 of Kota Branch) Pawan Kumar Tiwari (Borrower) Girija Bai (Co Borrower 1)	22-11-2019/ ₹ 10,17,585/- (Ten lakh Seventeen Thousand Five Hundred Eighty Five) NPA (01-04-2015)	Flat No.143, Wing No: Sanskar Residency, Bldg.: Near Jhalrapatan Indore Main Road Plot No.: 143, Purvaj Hotel, Jhalrapatan, Jhalawar, Middel Class, Jhalrapatan Jhalrapatan Jhalawar Rajasthan- 326023
(LC No. 00001102 of Kota Branch)	22-11-2019/ ₹ 5,26,789/- (Five lakh	Flat No.:34/1, Block: Na, Na, Wing:

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ARKAY INTERNATIONAL FINSEC LIMITED

Relevant Particulars	
1. Name of corporate debtor	ARKAY INTERNATIONAL FINSEC LIMITED
2. Date of incorporation of corporate debtor	September 22, 1995
3. Authority under which corporate debtor is incorporated/registered	Companies Act / Registrar of Companies, Rajasthan, Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120RJ1995PLC010776
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 123, Stock Exchange Building, Mahiya Nagar, Jaipur-302017 Raj
6. Insolvency commencement date in respect of corporate debtor	February 14, 2020
7. Estimated date of closure of insolvency resolution process	August 12, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vijendra Bangar IBBI/IPA-002/IP-NO0688/2018-19/12205
9. Address and e-mail of the interim resolution professional, as registered with the Board	103A, Shyam Anukampa, C-11, Ashok Marg, C-Scheme, Jaipur-302001 (Rajasthan), bangarv@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	103A, Shyam Anukampa, C-11, Ashok Marg, C-Scheme, Jaipur-302001 (Rajasthan), bangarv@gmail.com
11. Last date for submission of claims	March 03, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at.	(a) Web-link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Arkay International Finsec Ltd. on February 14, 2020. The creditors of M/s Arkay International Finsec Ltd., are hereby called upon to submit their claims with proof on or before March 03, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
VIJENDRA BANGAR
IBBI/IPA-002/IP-NO0688/2018-19/12205
Date: February 21, 2020
Place: Jaipur



SYMBOLIC POSSESSION NOTICE

This is to inform that GRUH Finance Limited (GRUH) by Order dated 18.09.2019 passed by the National Company Law Tribunal (NCLT) Ahmedabad Bench and Order dated 27.09.2019 passed by NCLT, Kolkata Bench merged into Bandhan Bank Limited (the Bank) and the effective date of the merger was 17.10.2019. Therefore, pursuant to the aforesaid merger, the rights, liabilities, responsibilities and assets of GRUH have become the rights, liabilities, responsibilities and assets of the Bank.

EMD + 12% GST. EMD: Rs.9.75 Lakhs
DIPR/1016/Tender/2020 Superintending Engineer / SWM

UTTAR PRADESH METRO RAIL CORPORATION LIMITED

(Formerly known as Lucknow Metro Rail Corporation Limited)
UPMRC Administrative Building, Vipin Khand, Gomti Nagar, Lucknow-226010
Ref: LKE-MCRC-1 & UPMRCR-01 Date: 21 February, 2020

NOTICE INVITING TENDER

- Uttar Pradesh Metro Rail Corporation Ltd. invites open bids through competitive bidding for the following Tender package
(A) "LKE-MCRC-1: - "Maintenance cum rate Contract for Electrical & Mechanical (E&M) works at 17 elevated stations & Transport Nagar Depot of UPMetro at Lucknow."
(B) "UPMRCR-01: "Outsourcing of manpower for O&M work for preventive and corrective maintenance of 25 KV OHE and power supply installations (ASSs & RSSs) (excluding SCADA) of Uttar Pradesh Metro Rail Corporation Ltd."
- Bid documents can be purchased between 10:00 Hours to 17:30 Hours (IST) on any working day with effective from 21.02.2020 to 12.03.2020 from the office of Uttar Pradesh Metro Rail Corporation Limited, Lucknow.
- For further details, please visit UPMRC website www.upmetrorail.com.

Kumar Keshav, Managing Director

Bank of Baroda Branch- Keshavpura, Kota (Raj.) "APPENDIX-IV-A" (See proviso to rule 8(6))

E-Auction Sale notice for sale of immovable properties

E-Auction Sale Notice for sale of immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Bank of Baroda, Branch- Keshavpura, Kota (Raj.) Secured Creditor, will be sold on "As is where is" "As is what is", and "whatever there is" on 12/03/2020 through e-auction platform provided "As is what is", and "whatever there is" for recovery of Rs. 61,62,062/- inclusive of interest upto 17/02/2020 due to the Bank of Baroda, Branch- Keshavpura, Kota (Raj.) (Secured Creditor) from Borrower M/s Suhana Stone Industries through its Partners and Guarantors Shri Mubarak Ali S/o Shri Ishaq Mohammad, Shri Mohammad Nasir S/o Shri Hamia Sultan. The description of the immovable properties, reserve price, earnest money and time will be as per below mentioned:-

Description of the immovable properties with known encumbrances:-	Reserve Price Earnest Money	Time of E-Auction
Industrial property situated at South Part of Khasara No. 1604, Village: Mandana, Tehsil: Lalsitpura, District: Kota (Raj.) measuring 0.28 Hectare in the name of M/s Suhana Stone Industries through its partners Shri Mubarak Ali S/o Shri Ishaq Mohammad and Shri Mohammad Nasir S/o Shri Hamia Sultan, Bounded by:- On the East by land of M/s Arisht Stone and Shri Jodhraj, On the West by Other Land, On the North by Road and Land of Shri Jodhraj, On the South by other Agriculture Land; Encumbrances:- Not known	Rs. 50,54,400/- Rs. 5,05,440/-	12:00 Noon to 12:30 P.M. (With unlimited extensions of 5 min. each)

Note: Plant & machinery already sold on 08/11/2019 by bank through e-auction
For detailed terms and conditions of the sale, please refer to the link provided in <https://ibbi.auctionlge.com>, <https://ibbi.in> and <https://www.bankofbaroda.com>, Bank of Baroda, Branch- Keshavpura, Kota (Raj.) Secured Creditor's website.
Place: Kota Date: 18.02.2020
AUTHORISED OFFICER (Bank of Baroda)

Regional Office : Netaji Marg,

Nr. Mithakhari, Sector-13, BANGAR
Ellisbridge, Ahmedabad-380015
Phone : + 91-79-26017800
CIN: L67190WB2014PLC204622

square kilometres.

According to Murthy, if the lake is converted into a conservation reserve, it can be protected better and once it comes under the protection of Forest Department, any development can be identified immediately and its spread can be checked promptly.

An official of GEER Foundation of Gujarat asked the panelists about action that can be taken to prevent such tragedies in other parts of the country. To this, one of the panelists and senior veterinarian, NVK Ashraf, said that the spread of Avian Botulism cannot be predicted and other states can only learn from the rescue and rehabilitation efforts undertaken at Sambhar Lake.

Another panelist Joy Gardner who was part of the rescue and rehabilitation operations at the lake said that the outbreak can be checked only by being vigilant and taking timely action if any suspicious death of birds in a water body is noticed.

Rohit Gangwal, a panelist who was also part of the rehabilitation of the rescued migratory birds at the lake, said that the rehabilitation of the rescued birds was a huge task, which cost around Rs 20 lakh.

"One of the major tasks in this operation was finding food for these rescued migratory birds as they eat only worms. We had a tough time finding food for so many birds," Gangwal said.

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application has been made that M/s. Shri Balaji Industries a partnership firm may be registered under Part I of Chapter XXI of